Advertisement under Regulation 18(7) In Term of the SEBI
(Substantial Acquisition of Shares and Takeovers) Regulations, 2011
OFFER OPENING PUBLIC ANNOUNCEMENT

RAAJ MEDISAFE INDIA LIMITED

(Formerly known as Manoj Surgical Industries Ltd) ("Target Company")

Registered Office: 106, Sector III, Industrial area, Pithampur, Dhar, Madhya Pradesh – 454774
Tel No. 0734-2524071-73; Fax No. 0734-2526645 **E Mail:** raajmedisafe@gmail.com

This advertisement is being issued by **Corporate Strategic Allainz Limited ("Manager to the offer"),** on behalf of **Sushen Remedies Private Limited ("the Acqurier")** pursuant to Regulation 18(7) of the SEBI(Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") in respect of the open offer to acquire 13,10,400 Equity shares (including partly paid up Equity shares) of face value of ₹ 10 each representing 26% of Issued and Subscribed Capital and 26.40 % of the Voting Capital of the Target Company at a price of ₹ 1.70 (Rupee One and Seventy Paise) inclusive of interest of ₹ 0.70 per fully paid up Equity share of ₹ 10 each and ₹ 1.20 (Rupee One and Twenty Paise) inclusive of interest of ₹ 0.70 per partly paid up Equity Share of ₹ 5 each ("Offer Price") payable in Cash. **The Detailed Public Statement ("DPS")** with respect to the aforementioned offer was published on April 5, 2013, in **Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions) and Dainik Chaitanya Lok, Dhar (Madhya Pradesh Edition).**

1. The offer price is ₹ 1.70 (Rupee One and Seventy Paise) inclusive of interest of ₹ 0.70 per fully paid up Equity share of ₹ 10 each and ₹ 1.20 (Rupee One and Twenty Paise) inclusive of interest of ₹ 0.70 per partly paid up Equity Share of ₹ 5 each ("Offer Price") payable in Cash.
2. The summary of reasons for recommandations of the committee of independent directors ("IDC") of the target company dated July 9, 2013 is mentioned below:
   IDC recommends acceptance of the open offer made by the Acquirer is fair and reasonable, in the light of the following:
   Mr. Abhizer Pithewan, partner of Nitin Vasant Garud & Co. (Firm Registration No. 014133C and Membership No. 400753), Chartered Accountants, has certified vide certificate dated March 28, 2013 that the offer price of ₹ 1 (Rupee One only) and Paisa 0.50 per fully paid up equity share of ₹ 10 each and partly paid up share on which ₹ 5 paid respectively each justified in terms of regulation 8(2) of SEBI (SAST) Regulations. Further in addition to offer price of ₹ 1 (Rupee One only) and ₹ 0.50 per fully paid up equity share of ₹ 10 each and partly paid up share on which ₹ 5 paid respectively, an interest component of ₹ 0.70 per share (calculated @10% per annum on ₹ 1 (inter se transfer price) for the period September 25, 2006 to March 28, 2013 i.e 7 years) has been added to the offer price for non compliance of inter se transfer of 2,46,330 Equity shares constituting 4.88% of then existing capital by promoter-promoter group of target Company pursuant to Regulation 3(4) of (SAST) Regulations, 1997.
   Hence the Offer price has been arrived to ₹ 1.70 (Rupee One and Seventy Paise) inclusive of interest of ₹0.70 per fully paid up Equity share of ₹ 10 each and ₹ 1.20 (Rupee One and Twenty Paise) inclusive of interest of ₹ 0.70 per partly paid up Equity Share of ₹ 5 each ("Offer Price")
   The Offer price also appears to be reasonable considering that there is no business activities in the Target Company.
   The above mentioned recommendation of **"IDC"** was published on July 9, 2013 in the same newspapers in which the DPS was published.
3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
4. The Letter of offer dated July 2, 2013 **("LOF")** has been dispatched to all shareholders of the target company on July 4, 2013.
5. Please note that a copy of the LOF (including Form of Acceptance)is also available on Securities and Exchange Board of India **("SEBI")** website (http://www.sebi.gov.in). Registered/unregistered Shareholders/owners of the shares, who have sent the shares to the target company for the transfer, if they so desire, may also apply on the form of Accpetance downladed from the SEBI's website. Further in case of non receipt/non availability of the Forms of Acceptance, the application can be made on plain paper along with the following details:

(a) in case of physical shares : Name of the Shareholder, address, number of equity shares held, number of equity shares tendered, distinctive numbers, folio number together with the original equity share certificate(s), valid transfer deeds ,duly signed with the details of the buyer kept blank to the Registrar to the offer, **Ankit Consultancy Private Limited ("Registrar to the offer"),** on or before the closing of the offer i.e not later than July 24, 2013, Wednesday in accordance with the instructions specified in the letter of offer and in form of Acceptance cum Acknowledgement.

(b) in case of dematerialized shares : Name of the Shareholder, address, number of equity shares held, number of equity shares tendered, DP Name, DP Id, Beneficary account number and a photo copy or counterfoil of delivery instructions in "off market" mode, duly acknowledged by benefical owners, depository participants, in favour of Special Depository Account:

Depository Participant (DP) Name	Stock Holding Corporation of India Limited	**Depository**	National Securities Depository Limited (NSDL)
DP ID Number	IN301330	**Beneficiary Account Number/Client ID**	21307762
Name of Escrow Account	**RMIL ESCROW ACCOUNT**		

Shareholders having their beneficary account in CDSL have to use inter-depository instruction slip for the purpose of crediting their Equity shares in the favour of the Special Depository Account with NSDL.

6. In terms of Regulation16(1) of the SEBI (SAST),the draft letter of offer has been submitted to SEBI on April 15, 2013. We have received the final observations dated June 25, 2013 in terms of Regulation 16(4)from SEBI , which has been incorporated in Letter of Offer.
7. Since the date of PA, Pursuant to Share Purchase Agreement dated March 28, 2013 and in terms of Regulation 22(2) of SEBI (SAST) Regulations, 2011 the parties to the SPA have acted upon the agreement and the Acquirer has completed the acquisition of the Sale Shares i.e 15,31,480 Equity shares on May 13, 2013 of the Target Company from the Sellers. Further pursuant to Regulation 24(1) read with Regulation 17, the Acquirer has appointed Mr. Beni G. Lahoti and Mr. Arpit Bangur as additional director on May 13, 2013. All other terms and conditions of the open offer remain unchanged other than this there have been no material changes in relation to the offer.
8. As on date, to the best of the knowledge of the Acquirer, there is no statutory approval required to implement the offer.However in case of any regulatory or statutory being required at a date before the closure of the offer, the offer shall be subject to all such approvals and the Acquirer shall make the necessary applications for such approval.
9. Schedule of Activities:

Activity	Original Date	Original Day	Revised Date	Revised Day
Public Announcement (PA)	March 28, 2013	Thursday	March 28, 2013	Thursday
Detailed Public Statement (DPS)	April 5, 2013	Friday	April 5, 2013	Friday
Last date for a competing Offer	May 2, 2013	Tuesday	May 2, 2013	Thursday
Identified Date*	May 13, 2013	Monday	June 27, 2013	Thursday
Letter of Offer to be dispatched to shareholders	May 20, 2013	Monday	July 4, 2013	Thursday
Last date for revising the Offer price/ number of shares	May 21, 2013	Wednesday	July 8, 2013	Monday
Last Date by which Board of TC shall give its recommendation	May 23, 2013	Thursday	July 9, 2013	Tuesday
Date of publication of Offer Opening Public Announcement	May 24, 2013	Friday	July 10, 2013	Wednesday
Date of commencement of Tendering Period (Offer Opening Date)	May 27, 2013	Monday	July 11, 2013	Thursday
Date of closure of Tendering Period (Offer Closing Date)	June 7, 2013	Friday	July 24, 2013	Wednesday
Date by which all the requirements including payment of consideration would be Completed	June 21, 2013	Friday	August 7, 2013	Wednesday

*The Identified Date is only for the purpose of determining the Equity shareholders as on such date to whom the Letter of Offer would be sent. It is clarified that all the Equity Shareholders of Target Company (registered or unregistered), except the Acquirer and the parties to the Share Purchase Agreement including persons deemed to be acting in concert with such parties, are eligible to participate in this Offer at any time prior to the closure of this Offer.

Terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the LOF.

Issued by Manager to the Offer

CORPORATE STRATEGIC ALLIANZ LIMITED
402, Samedh Complex, Near Associated Petrol Pump, C.G. Road, Ahmedabad – 380 006.
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SEBI REGN NO: INM 000011260
Email Id: srpl@csapl.com **Website:** www.csapl.com **Contact Person:** Mr. Nevil R. Savjani

Date: July 9, 2011
Place: Ahmedabad

On Behalf of
Sushen Remedies Private Limited